

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT**

**LOK SABHA**

**UNSTARRED QUESTION NO. 1815**

**TO BE ANSWERED ON WEDNESDAY, 26<sup>th</sup> JULY, 2017**

**VOTING RIGHTS TO NRIs**

1815. SHRI MULLAPPALLY RAMACHANDRAN:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has taken any decision on extending voting rights to Non-Resident Indians (NRIs) and if so, the details thereof;
- (b) whether Election Commission of India has conveyed its willingness for the same; and
- (c) if so, the details thereof and the action taken by the Government in this regard?

**ANSWER**

**MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS AND  
INFORMATION TECHNOLOGY  
(SHRI P.P.CHAUDHARY)**

(a) to (c): At present, under the provisions of section 20A of the Representation of the People Act, 1950 read with the Conduct of Election Rules, 1961, Non Resident Indian Voters can cast their vote in person in the constituency where their names are registered.

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